

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/1050/2021

This the **16th** day of **July**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Kulwant Choudhary S/o Sh. Mohan Lal R/o Sarore Camp, Tehsil
Bishnah District Jammu.

.....Applicant

(Advocate: M.K. Bhardwaj)

Versus

1. Union Territory of J&K, Through Commissioner/Secretary to Govt. Power Development Department, Civil Secretariat, Jammu/Srinagar pincode 180001.
2. Chief Engineer, Jammu, Power Distribution Corporation Limited (JKPDCL) Canal Road, Jammu Pincode 180002.
3. Executive Engineer, Electric Division, Vijaypur (JDPCL), Jammu Pincode 184120.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, DAG)

ORDER [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to

consider and decide the representation regarding unpaid wages of the applicant by passing a reasoned and speaking order within a stipulated period of time. Learned counsel for the applicant further submits that this O.A. may be treated as representation.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation regarding unpaid wages of the applicant, if any, by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 04 weeks from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Sushil